



## Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 9044/2020  
(SWP No. 298/2018)

Monday, this the 22<sup>nd</sup> day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**  
**Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Zaytoone Begum age 45 years, W/o Mohammad Shafi Sheikh, R/o WohlutraMaqbool, Baramullah.

...Applicant

(Mr. Mir Manzoor Ahmad, Advocate)

### Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Government Health & Medical Education Department Civil Secretariat, Srinagar/Jammu.
2. Director Health Services, Kashmir, Srinagar.
3. Chief Medical Officer, Baramulla.
4. Block Medical Officer Rohama, Baramulla.

..Respondents

(Mr. Rajesh Thapa, Deputy Advocate General)

**ORDER (ORAL)****Mr. Justice L. Narasimha Reddy:**

Learned counsel for applicant submits that he has been instructed by his client to withdraw the T.A.

2. Permission is accorded and the T.A. is accordingly dismissed as withdrawn. There shall be no order as to costs.

( Pradeep Kumar )  
Member (A)

( Justice L. Narasimha Reddy )  
Chairman

**February 22, 2021**  
/sunil/akshaya/sd

